



2026:AHC:9130

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19720 of 2025

Pradeep Dixit

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Madan Mohan, Parmeshwar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Parmeshwar Yadav, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he was appointed on the post of Seasonal Collection Amin on 21.08.1990. In the seniority list so published in the year 2022, the name of writ petitioner finds place at Sl. No.44. The learned counsel for the writ petitioner submits that the writ petitioner is not working since 2024.
3. Prayer in the present writ petition is to accord joining to the writ petitioner and to regularize his services.
4. Learned Standing Counsel on the other hand submits that whatever might be, the writ petitioner may approach Respondent no.2, District Magistrate, Auraiya.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 14, 2026

N.S.Rathour

(Vikas Budhwar,J.)